

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 305/TT/2020

Date: 3.11.2020

To

Shri, Rakesh Kumar Dhiman,
Dy. General Manager (C&H).
H.P. Power Transmission Corporation Limited.
Himfed Bhawan, Panjari, Shimla-171005.
dgmcomm@hpptcl.in
office@msapartners.in

Sub: Petition for truing of tariff of the 2014-19 period and determination of tariff of 3 ISTS lines owned by HPPTCL for the 2019-24 tariff period.

With reference to your petition mentioned above, I am directed to request you to furnish(upload and hard copies) the following complete information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 17.11.2020:-

- a) It is stated in the Petition that “.....However, as the liabilities have been transferred and corresponding equity shares have to be issued in terms of Transfer Scheme, the Petitioner has proposed to claim normative interest on loan and return on equity corresponding to the liability transferred in this petition. HPPTCL is in the process of issuing equity shares to GoHP which shall be done shortly...”

With reference to the above, submit the latest status of actual implementation of the Transfer Scheme with reference to the issuing of equity shares.

- b) AG/CAG Audited Statement of accounts for the period with effect from transfer of assets to completion of Transfer Scheme clearly indicating the funding of the Assets, debt and equity portion.
- c) To arrive at the Effective Tax Percentage for the tariff period 2014-19, the details (Section-wise of Income Tax Act) of Total Tax & Interest paid, 'Assessed MAT income' and ' Refund of Tax and interest recovered thereon or additional payment of tax and penalty for short deposited tax' duly certified by the Auditor in accordance with applicable Auditing Standard and implementation Guideline. The information may be given separately for “Tariff Income” and “Non tariff Income” duly reconciled with

Books of Accounts.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishore)
Asstt. Chief (Legal)